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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT JAIPUR BENCH
JAIPUR.

...

O.A.No.131/1995

Date of order: 24.2.97

Manju Lata

: Applicant

Vs.

Union of India and Ors.

: Respondents

Mr. Shiv Kumar, counsel for the applicant
Mr. M. Rafiq, counsel for respondents

CORAM:

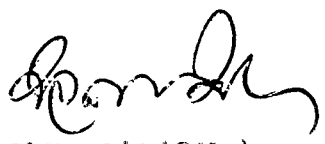
HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL))

Heard. During arguments, the learned counsel for respondents states that vide their letter dated 16.1.1997 the applicant has been issued the Payment Order with regard to pension payable to her w.e.f. 30.6.1981 and also an endorsement to the bank of Baroda. In view of this, the OA has become infructuous and is disposed of accordingly with no order as to costs.

2. A copy of the Pension Payment Order alongwith the endorsement be taken on record.


(RATAN PRAKASH)
MEMBER (J)